

has also backed out to share of cost spent on this scheme;

(d) the extent of amount spent by Rajasthan thereon;

(e) whether it is a fact that Rajasthan may not be benefited by this line; and

(f) if so, whether Union Government propose to reimburse the amount spent by the 'State Government of Rajasthan and if so, when?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c) Yes, Sir.

(d) to (e) The construction of 400 K.V. Dehar-Bhiwani transmission line was started in 1980 by Beas Construction Board (BCB) for evacuation of power from Dehar Power Plant Stage-II (Himachal Pradesh). Originally the line was to be routed through Patiala but the Government of Punjab disagreed to share its cost as according to them the line will not give any benefit to their System. In view of this it was decided that the share of Punjab for the line from 1984-85 onwards shall be met by the States of Haryana and Rajasthan. Accordingly, the Rajasthan's share upto 30.6.1991 is estimated at about Rs. 37.50 crores.

The line was commissioned in January, 1990. Rajasthan is the major beneficiary of this line and continues to draw its share of power from the Dehar Power Project over this line and 220 K.V. System' connecting Rajasthan and Haryana with B.B.M.B. System. This line also helps in providing system stability and voltage support to the Rajasthan alongwith the other system.

As the line is not covered under Centrally Sponsored Programme of Central Government's loan assistance to the States, the question of any reimbursement to Rajasthan for the construction of this transmission line does not arise.

[English]

#### Tourism Lodges etc. in Various States

3544. SHRI CHETAN P.S. CHAUHAN:  
SHRI BALRAJ PASSI:  
SHRI VIRENDRA SINGH:  
SHRI PRABHU DAYAL  
KATHERIA:  
SHRI PRITHAVIRAJ D.  
CHAVAN:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number and details of the tourist lodges, hotels and yatri niwas constructed with the central financial assistance during 1990-91 and 1991-92 (till date) in the country and particularly in Uttar Pradesh, Gujarat, Andhra Pradesh and Maharashtra;

(b) the amount allocated for each proposal submitted by the State Government for this purpose; and

(c) the steps, proposed to be taken by the Union Government to develop tourism and to attract more foreigners to these States during 1991-92?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) The Central Department of Tourism does not provide financial assistance for construction of hotels. During 1990-91, financial assistance was extended for construction of 72 tourist lodges and 4 yatri niwas amounting to Rs. 1066.61 lakhs and Rs. 170.22 lakhs respectively. During 1991-92 (till date) Central assistance has been sanctioned for construction of 17 tourist lodges amounting to Rs. 234.83 lakhs.

In respect of the projects of Uttar Pradesh, Gujarat, Andhra Pradesh and Maharashtra, details are given in the attached statement.

(c) The Department of Tourism has taken a number of steps to develop tourism which include extending financial assistance to the State Governments for development of tourism infrastructure and effective publicity and promotion in Overseas markets.

**STATEMENT**

*Tourism Lodges & Yatri Niwases Sanctioned by the Central Department of Tourism for  
Uttar Pradesh, Gujarat, Andhra Pradesh and Maharashtra*

(Rs. in lakhs)

STATE	TOURIST LODGES		YATRI NIWASES	
	Number	Amount Sanctioned	Number	Amount Sanctioned
1990-91				
Uttar Pradesh	14	113.03	1	40.20
Gujarat	3	50.24	—	—
Andhra Pradesh	4	33.60	—	—
Maharashtra	1	12.06	—	—
1991-92				
Uttar Pradesh	—	—	—	—
Gujarat	2	27.26	—	—
Andhra Pradesh	6	72.01	—	—
Maharashtra	—	—	—	—

**Theft of Railway Materials**

3545. SHRI CHETAN P.S. CHAUHAN:  
SHRI BALRAJ PASSI:  
SHRI MAHESH KUMAR  
KANODIA:  
SHRIMATI SUMITRA  
MAHAJAN:  
SHRI RAMESH CHAND  
TOMAR:  
SHRIMATI MAHENDRA  
KUMARI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of the government has been drawn to the newsitem captioned 'No decline in Theft of Railway materials' appearing in the Hindustan Times dated July 22, 1991;

(b) if so, the facts thereof and the reaction of the Government thereto;

(c) the action taken against the erring officials; and

(d) the steps taken/proposed to be taken to check such thefts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) There has been only marginal fluctuation in thefts of railway property during the period 1986-87 to 1988-89. However, the Railway Administration is taking preventive steps to further reduce the incidence of crime against the Railway property.

(c) Since there is no significant increase in crime, no question arises of action against officials.

(d) The following measure are being taken to prevent thefts and pilferage of railway property:—

- Escorting of trains carrying valuable and important consignments as far as possible.
- Intensive beat patrolling in yards and other vulnerable areas / sections.
- Joint checking at interchange points to take stock of the condition of wagons carrying consignments vulnerable to theft etc.
- RPF armed pickets are posted / deployed in vulnerable sections as far as possible.
- Plain clothed RPF personnel are also deployed to collect crime intelligence with a view to tracking down the criminals.
- Dog squads are deployed for patrolling in vulnerable yards and areas as per their availability.
- Close co-ordination between the RPF, the GRP and the local police is maintained at various levels to deal with criminals and receivers of stolen property.